

(d) the estimated amount involved in such purchases so far ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) and (b). Super Bazar has denied the allegations made in the Indian Express on 11.5.1985. Super Bazar has, however, informed that it purchased 70 quintals of parmal rice from M/s. Dinanath Dharamvir @ Rs. 315 per quintal and 300 quintals of Basmati Price from M/s. Kundan Lal Ghanshyam Das in April, 1984 @ Rs. 585 per quintal (except 60 quintals rice @ Rs. 581 per quintal). The said purchase was made on competitive rates and after approval of the sample by the quality testing laboratory.

(c) The Super Bazar has purchased Rose Brand Atta of M/s. Ashok Flour Mills at Rs. 260 per quintal (in 10 kg. bags) and sold at Rs. 270 per quintal (in 10 kg. bags) till 9.5.1985. The price was reduced to Rs. 265 per quintal with effect from 10.5.1985. The Super Bazar has also informed that the price of Atta in their retail outlets is cheaper as compared to outside market.

(d) The amount involved in purchase of Rice by Super Bazar indicated at (a) above is Rs. 1,97,310/-.

[English]

**Financial Institutions for Urban Development Water Supply Schemes**

3825. SHRI ANANTA PRASAD SETHI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether there is any proposal under Government's consideration to set up financial institutions for urban development and water supply schemes; and

(b) if so, the details thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) and (b). Yes, Sir. There is a proposal to set up a financial

institution for financing Urban Development and Urban Water Supply.

Since the proposal is still under finalisation it is not possible to furnish details.

**Liberalisation of Credit Flow to Govt. Employees for Construction of Houses**

3826. SHRI K.S. ROA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether there is any proposal to liberalise credit flow to Government employees to construct houses within a specific time limit; and

(b) if so, the details thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) and (b). House Building Advance Rules for Central Government employees were liberalised in April, 1984. A new Scheme viz. 'Ownership Housing Scheme' to be financed out of the accumulations in the Central Government Employees' Group Insurance Fund has also been recently introduced through the agency of Housing and Urban Development Corporation (HUDCO). The Salient features of the Scheme are contained in the statement below.

**Statement**

*Salient features of Ownership Housing Scheme financed out of funds of the Group Insurance Scheme for Central Government employees*

**Objective :**

To promote ownership housing scheme for Central Government employees who are covered under the Group Insurance Scheme of the Government of India. The financial assistance under this scheme is available to Government employees including those belonging to All India Services. The ownership housing schemes can be formulated by Housing Boards, Development Authorities, Im-

provement Trusts, Municipal Corporations, State Governments, Government Employees Cooperative Societies, Cooperative Group Housing Societies etc. The loans for this purpose are given through Housing & Urban Development Corporation (HUDCO).

#### Ceiling cost & admissibility :

The ceiling on plinth area/all inclusive ceiling cost for the construction of a house will be as per column 2 and column 3. The loan amount admissible will be as shown in column 4 below :—

Basic Pay	Plinth area (sq. mts.)	Ceiling cost (excluding land cost) (Rs. Lakhs)	Loan admissible (Including developed land cost)
1	2	3	4
Upto Rs.800	Upto 80	1.25	90%
Rs. 801 to Rs. 1700	Upto 130	2.00	
Rs. 1701 & above	Upto 200	3.00	

However, in case the actual cost of construction of plinth area works out to be more, then the ceiling cost will be the actual cost of construction.

Government employees who have already availed House Building Advance from their employers are not eligible for loan under this scheme.

The following requirements should also be complied with by the borrowing agencies :—

- (i) The provision for administration and supervision charges should not exceed 18% of the construction cost.
- (ii) The applicant Government employee or his spouse or dependent children should not own house in the town or city in which the house is proposed to be constructed under this scheme.

#### Lending Interest Rates :

HUDCO's lending interest rate shall be 12% which may be revised upwards in the event of any increase in Government's lending rate to HUDCO.

#### Leakage of Foodgrains while handling by FCI

3827. SHRI SODE RAMAIAH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that the leakage of foodgrains while handling by Food Corporation of India at about two per cent is very high; and

(b) if so, the steps taken to reduce the rate of leakages ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) and (b). Certain shortages including leakage of foodgrains are inevitable in the handling operations. Considering massive foodgrain handling operations being undertaken by the Food Corporation of India the total shortages of around 2% on all accounts cannot be deemed to be very high. However, the Corporation is constantly making efforts to reduce these shortages. The steps taken by them include enforcing 100% weightment at all points of handling of foodgrains to extent possible, additional installation of weigh bridges, stricter quality control at time of purchase, better